HAY ACG

Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer,

For election to By hay Was defathe of the House)

From 2.15, Kour Tha Constituency (Name of the Constituency)

Agod 56 years, resident of Ville Bhimlickmention full postal address & Canada at the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Tanta Jal () name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self			
2.	Spouse-			
3,	Dependent I			
4.	Dependent 2			The second secon
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description	
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:		
(b)	Name of the court, Case No. and Date of order taking cognizance :		
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):		

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted:	
(b)	Name of the Court(s). Case No. and	1
	Date(s) of order(s).	

(5) That I give herein below the details of the assets (movable and immovable etc.) of myseling spouse and all dependents:

A. Details of movable assets :

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Cash in hand	7,00000	50,000	NIL	NIL	Nib
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	2,00000	NIL	NiL	NIL	Nic
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	NIL	NIL	NIL	NIL	NiL
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	L-1-C	Total 21, o	Dauphlin	in The nan	self
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.					
vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Patra da lo halch d 8.A.T. A	Led 25.6.0	16 Rs. 140	alche 951 Sabha 4 T	howand
(vii)		NiL NiL	Fald 20 Jeogo - Silver 25	mo NICT	NSL.	NEL

G(11) old scorpion. BR-7 Poog has been 5-12 f Re 4Laichs two month apo a depo-8 ted to my s. B. Z. A/c Vid han Solha.

Any other assets such as value of			
Calaime flor	10 9	1	
(Jaims/interest	1		
ix, Gross Total value		and the same and t	
Shills inter con a	1		

Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership witt also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	4 Acres				
	Area (Total measurement in acres)	21				
	-Whether inherited property (Yes or NO)	*				
	Date of purchase in case of self acquired property	NiL				
	Cost of Land (in case of purchase)at the time of purchase	12,00000	1-			
	Any Investment on the land by way of development, construction etc.	1				
	Approximate Current market value					
(ii)	Non-Agricultural Land Location(s) Survey number(s)	5.0 digne	4			
	Area (Total measurement in sq. ft.)	1	-			
	Whether inherited property (Yes or NO)	74				
	Date of purchase in case of self acquired property	100000 1				
	Cost of Land (in case of purchase) at the time of purchase	NI,C	provincing to	Marie and		
	Any Investment on the land by way of development, construction etc.	NIL	in the same		- No. College	
	Approximate Current market value	NIL	\			
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	NIL				
	Built up Area (Total measurement in sq. ft.)	NIL				

	V is ther inherited property (* e₂ or NO)	
-	Description of purchase in case of serf activitied property	
	C ust of property (in case of prochase) at the time of prochase	
	Any Investment on the property by way of development, construction etc.	
	Approximate Current market value	to the section of the section
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	of wife Rinky Devi had defolfed by 11 00000/ of aint a Kal-will - Agragam Grih Nivinay of aint of Kal-will Parani whele of under construction Parani, Apartment.
	Area (Total measurement in up sq. ft.)	Bright stories building at my native willage
	Built up Area (Total measurement in sq. ft.)	
	Whether inherited property (Yes or NO)	yas .
	Date of purchase in case of self acquired property	10,00004
	Cost of property (in case of purchase) at the time of purchase	NIL
	Any Investment on the land by way of development, construction etc.	NIL
	Approximate Current market value	NIC
(v)	Others (such as interest in property)	NYC
(vi)	Total of Current Market Value of (i) to (v) above	23 Lakes.

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan					
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan					

	Asy other liability	1		1	T
	Grand total of liabilities				
(ii)	Oues to departments dealing with government accommodation				
	Dues to departments dealing with supply of water				
	Dues to departments dealing with supply of electricity				
	Dues to departments dealing with supply of telephones/mobiles				
	Dues to departments dealing with government transport (including aircrafts and helicopters)				
	Income Tax Dues			1	
	Wealth Tax Dues		-		-
	Service Tax Dues			1	
	Municipal /Property Tax Dues			1	
	Sales Tax Dues				1
	Any other dues				1
	Grand total of all Govt. dues				1

Details of	profession or	occupation;
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a. Self..... Social levere b. Spouse......

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Smt/Kum. Satya dev fingh
	Full postal address	Vill. Bhimlishak
	Number and Name of the constituency and state	Por Hathiyara bad
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	215, Kuntha, Annal, Bila
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Janta Dal (U)

	(a) Candidate (b) Spouse:		***		come Tax Retu	iii iiisu	
						1	
. 3	(c) Dependents		-				
6.	D	etails of Asse	ts and	Liabilitie	es in runees		
	Description	Self	7	Spouse		Dependent-II	Dependent-III
١.	Moveable Asset (Total value		1	ороше	D'ependent-1	Dependent	Dependent-in
В.	Immovable Asset						1
(i	(i) Purchase Price and Development Cost Immovable Proper (Total Value)	of rty					
(i	(ii) Approximate Curr Market Price of Asset (Total Value)						
7	Liabilities			1			
	(i) Government dues (Total)						
	(ii) Loans from Ban Financial Institution others (Total)	ik, ns and					
8.	Highest educational qu	ualification:					
	(Give details of School course) (Name of the	l / University	educat	tion with f	full form of the	certificate/ dip	oloma/ degree e was completed.

best of my declare that	knowledge and belief, no part of	of it is false and nothing materia	its of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arridavit are true and correct to the string of this arrival are true are	The state of the s
(a) there is (b) I, my sp above.	no case of conviction or pending pouse, or my dependents do not	g case against me other than the have any asset or liability, othe	ose mentioned in items 3 and 4 above; or than those mentioned in items 5 and 6	

DEPONENT MIL

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nit" or "Not applicable", as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly and nearly.